HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General at Srinagar)

*****

Subject:- Criteria / Guidelines /norms for assessment of continued utility of Judicial Officers beyond the age of 60 years.

ORDER

No: 1709 **of 2026/RG** **Dated:** 30 **.10.2026**

In terms of Hon'ble Full Court Resolution dated 28.10.2026, the criteria / norms laid down vide High Court Order No. 178 dated 11.06.2013, for assessing the continued utility in service of the Judicial Officers at the age of 50,55 and 58 years, shall henceforth be also applied for assessing the continued utility in service of the Judicial Officers beyond the age of 60 years.

By Order.

30/10/26

(M.K. Sharma)
Registrar General

No.: 51435-85 **/RG/GS** **Dated:** 30 **.10.2026**

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh;
2. Secretary to Hon'ble Mr./Mrs. Justice _____;
   ..... *for information of their Lordships.*
3. Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar;
4. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar;
5. Director, J&K Judicial Academy, Srinagar;
6. Registrar Rules, High Court of J&K and Ladakh, Srinagar;
7. Registrar (I.T) Computers, High Court of J&K and Ladakh, Srinagar;
8. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar;
9. All Principal District and Sessions Judges, UTs of J&K and Ladakh;
10. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar;
    ..... *for information and necessary action.*
11. Incharge NIC, High Court of J&K and Ladakh for information and with the request to get the same uploaded on the official website of the Hon'ble High Court.
12. Incharge Library, High Court Wing Srinagar/Jammu for information and for keeping the record of the same.
13. Order File.

30/10/26

Registrar General